

प्रोग्राम (प्रगति) रूक जा सकती है तो द्वितीय पंच वर्षीय योजना को सफल बनाने के लिये ट्रान्सपोर्ट को बढ़ाने का क्या इन्तजाम किया जा रहा है ?

श्री एन० एन० मिश्र : इस की तो बड़ी विस्तृत योजना है इस लिये अभी इस की तफसीलात देना मुश्किल है ।

Industrial Housing

*876. **Sardar Hukam Singh** ; Will the Minister of Works, Housing and Supply be pleased to state :

(a) whether there is any proposal to compel, through legislation, employers to house industrial workers up to a certain minimum percentage; and

(b) whether the employers have made representations to Government urging that the terms of the loans advanced were onerous ?

The Minister of Works, Housing and Supply (Sardar Swaran Singh) :

(a) No such proposal is at present under consideration.

(b) Yes; a few such representations have been received.

Sardar Hukam Singh : Is it a fact that this scheme has not found much favour with the industrialists ?

Sardar Swaran Singh : It is correct that the response from the industrialists has been rather poor.

Sardar Hukam Singh : What are the particular terms which these industrialists have taken exception to, so far as the advance of loans and subsidies is concerned ?

Sardar Swaran Singh : Nothing particular, except that they want more subsidy and they want to pay less interest. But these matters have been carefully considered, and it has been concluded that the quantum of subsidy of 25 per cent is quite reasonable, and also that the rate of interest for the long-term credit that is provided is quite reasonable.

Sardar Hukam Singh : Have any representations been received to the effect that the rate of interest is much onerous, and that the advance of loans and subsidies is delayed unnecessarily, and sometimes the amounts are given after the work has been completed ?

Sardar Swaran Singh : I have already answered that 25 per cent subsidy, and a rate of interest of 4-3/4 per cent for credit over a period of 15 years is quite reasonable. The employers certainly

cannot get credit for this period at this rate of interest anywhere else.

With regard to the other point that has been raised by the hon. Member, I may state that they have generally said that there are difficulties in getting the loan. But on examination it was found that there was not any substance in that complaint.

Shri B. S. Murthy : In spite of the increased subsidy given by the Government of India, almost all the employers have not been making any use of the subsidy as well as other facilities. May I know what steps are being taken to see that all the employers who are capable of providing housing will be made to provide housing facilities to their industrial labour ?

Sardar Swaran Singh : So far as the first part of the question is concerned it is true that the response has not been as encouraging as it should have been. But 10,912 units are being put up by the employers under this scheme.

As for the second part of the question, I may state that effort is being made through the Commerce and Industry Ministry and through the Labour Ministry to persuade them to put up the tenements. It is not considered advisable at present to resort to any coercive measure. But the situation is being watched.

Indo-Pakistan Flood Commission

*878. **Shri Barman** : Will the Minister of Irrigation and Power be pleased to refer to reply given to Starred Question No. 2146 on the 26th September, 1955 and state :

(a) whether the proposed meeting on ministerial level has since been held; and

(b) if so, what had been the subjects under discussion ?

The Deputy Minister of Irrigation and Power (Shri Hathi) : (a) No, Sir.

(b) Does not arise.

Shri Barman : May I know at whose instance, the instance of the Government of India or the Government of Pakistan, this proposal for an Indo-Pakistan Flood Commission was mooted ?

Shri Hathi : A suggestion was made to this effect in August by the Pakistan Government, and we have readily agreed to give our full co-operation for the flood works on the eastern regions.

Shri Barman : I understand that the proposed Flood Commission has not been constituted yet. In that case, may I know whether India is going on independently with her own measure, so far as the Indian part is concerned, or whether she will have to depend in any way on the concurrence or